

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH) (Insolvency)No. 22 of 2021

Under section 61 of Insolvency & Bankruptcy Code)

(Arising out of Order dated 8.3.2021 in IBA No.25/KOB/2020

passed by the Hon'ble National Company Law Tribunal, Kochi Bench

In the matter of:

Ashique Ponnamparambath,Appellant
Member of Suspended Board of Directors of
The Corporate Debtor,
M/s Platino Classic Motors(India)Pvt.Ltd.
Regd.Office: No.11 6B, N.H.47, Bye Pass Road,
Maradu, P.O.Kochi 682 304.

V.

The Federal Bank Limited,
Regd.Office:
Federal Towers, P.B.103,
Alwaye,
Ernakulam 683 101. ..Respondent

Present:

For Appellant : Mr.Kumar Anurag Singh, Advocate
M/s Ramya Subramaniam, Advocate

**ORDER
(VIRTUAL MODE)**

Heard Mr. Kumar Anurag Singh, Learned Counsel appears for the 'Appellant'.

2. At request of the Learned Counsel Mr. Kumar Anurag Singh appearing for the 'Appellant', the matter is adjourned to 08.06.2021 to explore the possibility of settling the matter with the Respondent/Bank.

3. The Learned Counsel for the 'Appellant' is required to file 'Note of Submissions' on behalf of the 'Appellant' by 02.06.2021 containing

not more than three to four pages together with the citations, if any, before the 'Office of the Registry' before 02.06.2021 (Through e-filing as well as through Hard copy). Learned Counsel for the 'Appellant' shall serve copy of the same on the Respondent/Bank before 02.06.2021.

4. It is made quite clear that the 'Appellant' is to get ready with the matter on 08.06.2021, if there is no progress in the settlement with the Respondent/Bank.

5. The 'Office of the Registry' is directed to List the matter on 08.06.2021.

[Justice Venugopal M]
Member (Judicial)

[V.P.Singh]
Member (Technical)

16.04.2021

KM